

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date:3.8.2021**

**IRDAI Misc. Application No.13 of 2020  
And  
IRDAI Appeal No.8 of 2020**

Future Generali Life Insurance Co. Ltd. ...Appellant

Versus

Insurance Development & Development  
Authority of India ...Respondent

Mr. Arka Saha, Advocates with Ms. Zarnab Aswad,  
Advocate i/b. Khaitan & Co. for the Appellant.

Mr. Arnav Misra, Advocate with Mr. Mayur Jisingh,  
Advocates i/b. K. Ashar & Co. for the Respondent.

Order:

1. Adjourned on the request of the respondent. List on 16<sup>th</sup> September, 2021.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it

is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Justice M.T. Joshi  
Judicial Member

3.8.2021  
RHN